Suppl. List VC Sr. No. 07

## IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG Bail Appl. No. 11-A/2020

**Iqbal Singh** 

... Petitioner(s)

Through: - Mr. Sheikh Manzoor, Adv.

V/s

SHO Police Station Budgam

 $\dots$ Respondents(s)

Through: - Mr. B. A. Dar, Sr. AAG

**CORAM:** 

Hon'ble Mr Justice Ali Mohammad Magrey, Judge

ORDER 23.04.2020

While Mr. Sheikh Manzoor, learned counsel appearing for the petitioner has been provided the link and is on VidyoDesktop; Mr. B. A. Dar, Sr. AAG, representing the Union Territory, respondents is on Voice Call from his residence

Notice. On asking waived by Mr. B. A. Dar, learned Sr. AAG on behalf of respondents. He shall file objections by or before the next date of hearing.

List on 04.05.2020.

The bail matters involving heinous offences do not come within the ambit of the directions passed by the Hon'ble Supreme Court for consideration during pandemic.

SD/ (Ali Mohammad Magrey) Judge

Srinagar 23.04.2020 Mohammad Yasin Dar